O.A.No. 1403 OF 2003.

Order dated 28-06-2006.

Short facts of this case are that on premature death of the father of the Applicant, the mother of the Applicant was asked to offer her willingness to be appointed as Gang Woman on compassionate ground. As none was there to look after the seven minor children, she requested the Railways to keep her grievance for providing employment assistance alive till his son (Applicant) gets majority. It is the case of the Applicant that although the family members of the deceased Railway employee are still continuing in indigent condition, no heed has been paid to the request of the Applicant for providing employment assistance on compassionate ground after attaining the majority of the Applicant. He has, therefore, approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985 with a prayer to direct the Respondents/Railways to provide him an employment assistance compassionate ground in order to over come the indigent condition of the family.



Respondents have filed their counter denying the allegations of intentional harassment in the matter of providing employment assistance to the Applicant. With regard to providing employment assistance to the Applicant in sub para 4 (at page 3 of the counter), the Resopndents have submitted as under:-

"Since it is an old mater of the year 1987, on receipt of the notice of the aforesaid matter, the Railway administration has deputed Personnel Inspector for due enquiry submission of report. Applicant's father's name at different records and documents submitted by the widow are not tallying with each other having different names. As such, the Applicant's mother has been advised to submit the required information as made in this office letter No. P/KUR/Wel./Ing. Dt. 10-11-2005 which is annexed ANNEXURE-R/L

On receipt of Personnel Inspector's reports with desired information as sought for from the Applicant's mother under Annexure-R/l, the decision will be taken in connection with employment assistance case of the Applicant, if covered by the Rules."

No rejoinder has been filed stating as to whether the widow (mother of the Applicant) has furnished the required information sought for by the Respondents

under Annexure-R/I dated 10-11-2005. As the Respondents have taken action to consider the case of the Applicant for providing employment assistance, and certain information has been sought for, the Respondents are hereby directed to call upon the Personnel Inspector to submit the report within a period of 30 days and basing on the said report, the Respondents are hereby directed to take a final decision in the matter of providing employment assistance to the Applicant within a period of another 45 days or ment

In result, this Original Application is disposed of with the observations and directions made above. No costs.

MEMBER(ADMINSTRATIVE)